

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No. 93/1998.

IN

O.A. No. 451/96

New Delhi: this the 21st May, 1998.

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

Dr. Pranvir Singh,
DMO
Health Unit Tuglakabad,
Northern Railway,
New Delhi

... applicant.

Versus

Union of India through

1. Director General,
Railway Health Services,
Railway Board,
Rail Bhawan,
New Delhi - 01.

2. General Manager,
N.R. Hd. Qrs,
Baroda House,
New Delhi -01.

3. Dr. O.P. Sharma (Retd),
Chief Medical Sup dt.
Northern Railway,
Main Hospital, Delhi-6.
through.

G.M., Northern Railway,
Baroda House, New Delhi Respondents.

ORDER (BY CIRCULATION)

Perused the R.A.

2. None of the grounds taken by the applicant in the R.A. bring it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC.

3. In the guise of a R.A., the applicant has actually sought to appeal against the impugned order which is not permissible in law.

4. The R.A. is rejected.

S. R. ADIGE
(S. R. ADIGE)

(ug)

VICE CHAIRMAN (A).